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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

Original Application No.260/00674 of 2015
Cuttack, this the 16th day of October, 2015

CORAM

HON'BLE MR. R.C. MISRA, MEMBER (A)

Sri Kamala Kanta Patra,
aged about 38 years,
S/o. Late Gouranga Patra,
At/P.O.-Kankada, PS-Baria,
Dist-Keonjhar.

...Applicant

(Advocate: M/s. G.S. Namtoar, R.N. Singh, D.P. Dhalsamant)

VERSUS

Union of India Represented through

1. Director General of Post Office,
Govt. of India,
Ministry of Communication Department of Post
Dak Bhawan, Sansad Marg,
New Delhi-110001
2. Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist. Khurda-751001.
3. Asst. Director (CRC),
O/o. Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist. Khurda-751001.
4. Post Master General,
Sambalpur Region,
Sambalpur, At/Po/Dist-Sambalpur-768001
5. Supdt. of Post Offices,
Keonjhar Division,
At/PO-Keonjhar,garh,
Dist-Keonjhar-758001

..... Respondents

Advocate(s).....Mr.B.P.Nayak



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ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Mr.G.S.Namtar, learned counsel for the applicant and Mr.B.P.Nayak, learned ACGSC for the respondents. Applicant has approached this Tribunal challenging recovery from his salary in an unauthorized manner even without any notice. However, it is to be noted that no recovery order has been challenged by the applicant in the O.A. There are some rough calculation sheets which are signed by the applicant himself and no paper signed by the authorities is available on record. On the other hand, applicant should have approached the departmental authorities initially for redressal of his grievances and therefore, as per Sections 19 read with Section 20 of the A.T.Act, 1985, the O.A. prima facie appears to be not maintainable since applicant has not exhausted the departmental remedies. On being pointed out, Mr.Namtar craved indulgence of the Tribunal to prefer a representation before Respondent No.4, i.e., PMG, Sambalpur Region ventilating his grievances. In view of this, I dispose of this O.A. with a direction to Respondent no.4 that if any such representation is received from the applicant within a period of one week from to-day, the same shall be considered in the light of the extant rules and regulations and a decision thereon communicated to the applicant through a reasoned and speaking



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order within a period of four weeks from the date of receipt of such representation. It is also directed that till a decision is communicated, no further recovery shall be effected from the salary of the applicant.

2. With the above observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

3. Applicant is at liberty to enclose copy of this order along with his representation to be made by him to respondent no.4.

4. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

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